## GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2396 ANSWERED ON:25.07.2014 FLESH TRADE Chaudhary Shri P.P.;Meghwal Shri Arjun Ram

## Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Government has received information regarding flesh trade taking place in the garb of orphanages in the country;

(b) if so, the details thereof and monitoring mechanism put in place by the Government to monitor the functioning of orphanages being run in the country;

(c) whether the Government proposes to get the orphanages registered in the country;

(d) if so, the details thereof and the criteria laid down for the purpose; and

(e) if not, the reasons therefor?

## Answer

## MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

(a) & (b): There have been some media reports on alleged child abuse in orphanages. However, as per the Seventh Schedule to the Constitution of India, "Police" and "Public Order" are State subjects and, as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crime including crime against children lies with the States/UT Administrations. The Union Government attaches highest priority to matters of security of children and through various schemes and advisories augments the efforts of States/UTs.

The Juvenile Justice (Care and Protection of Children) Act, 2000 [JJ Act] provides for mechanism for stringent monitoring of quality of services through Child Welfare Committees and inspection committees set up by the State Government at State, district and city levels and also provides for social auditing for the purpose of monitoring and evaluation of Homes to prevent any abuse or exploitation of children. Moreover, the Central Model Rules framed under the JJ Act provide for setting up of Management Committee and Children's Committees, in every institution for monitoring the functioning so that incidents of abuse and exploitation are prevented. Besides, Rules also prescribe comprehensive measures for response to any kind of abuse, including sexual abuse, neglect and maltreatment, when it occurs in the child care institution

(c) & (d): Section 34 (3) of the JJ Act provides for mandatory registration of all institutions housing children in need of care and protection with the intent of enforcing minimum standards of care for the services provided for children in these Homes. The Central Model Rules provide that the State Government after verifying the provisions in the Homes for care and protection of children, health, education, boarding and lodging facilities issues the registration certificate.

(e): Does not arise.